

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

OA/TAXA/CCP No. 330/90 19

Smt. Gargi Verma Shri Rajan Sharma
APPLICANT(S) COUNSELVERSUS
Union of India
RESPONDENT(S)

COUNSEL

Date	Office Report	Orders
		<p><u>27.2.90</u></p> <p>Applicant through Shri Rajan Sharma, Counsel.</p> <p>In the SLP (CIVIL) Nos 9345 to 9346, the Hon'ble Supreme Court has stayed the operation of the order of this Tribunal dated 05.5.1989 in OA No. 89/88 and others and as such pending disposal the Civil Writ Petition by the Hon'ble Supreme Court, this Tribunal has no jurisdiction under the Public Premises (Eviction of unauthorised Occupants) Act 1971. The applicant may seek his remedy before the appropriate forum.</p> <p>The papers may be returned to the applicant as prayed.</p> <p>Order <u>DASTI</u>.</p> <p><i>B.C. Mathur</i> (B.C. MATHUR) VICE-CHAIRMAN</p> <p>SRD</p>